CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Bhanu Bhushan, Member
- 2. Shri R. Krishnamoorthy, Member

Review Petition No.45/2007 in Petition No. 69/2004 With IA No.17/2007

In the matter of

Review of the order dated 16.3.2006 - Approval of transmission charges for Korba-Budhipadar transmission system in Eastern and Western Regions for the period from 1.4.2004 to 31.3.2009.

And in the matter of

Madhya Pradesh Power Trading Company Ltd., JabalpurPetitioner

Vs

- 1. Power Grid Corporation of India Limited, New Delhi
- 2. Bihar State Electricity Board, Patna
- 3. West Bengal State Electricity Board, Kolkata
- 4. Grid Corporation of Orissa Ltd. Bhubaneshwar
- 5. Damodar Valley Corporation, Kolkata
- 6. Power Deptt., Govt. of Sikkim, Gangtok
- 7. Jharkhand State Electricity Board, Ranchi
- 8. Gujarat Electricity Board, Baroda
- 9. Chhattisgarh State Electricity Board, Raipur
- 10. Maharashtra State Electricity Board, Mumbai
- 11. Electricity Department, Govt. of Goa, Panaji, Goa
- 12. Electricity Department, Admn of Daman & Diu, Daman
- 13. Electricity Department, Admn of Dadra Nagar Haveli, Silvasa
- 14. Karnataka Power Transmission Corp. Ltd., Bangalore.... Respondents

ORDER

The petitioner seeks review of the order dated 16.3.2006, as regards sharing of transmission charges for 220 kV Korba-Budhipadar transmission line based on the

judgment of the Appellate Tribunal for Electricity dated 14.11.2006 in Appeal No.19/2006.

- 2. Admit, subject to decision on the interlocutory application (IA No.17/2007) made for condonation of delay.
- 3. The petitioner is directed to serve copy of the petition along with interlocutory application as also a copy of this order on the respondents latest by 5.6.2007. The respondents may file their reply by 30.6.2007 with a copy to the petitioner who may file its rejoinder, if any, by 10.7.2007.
- 4. List this petition on 17.7.2007.

Sd/-(R. KRISHNAMOORTHY) MEMBER Sd/-(BHANU BHUSHAN) MEMBER

New Delhi dated the 23rd May 2007